

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 523/99

Date of Decision: 30.8.1999

B.R.Tank

Applicant.

Shri S.S.Karkera

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri V.S.Masurkar

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. D.S.Baweja, Member (A)

Hon'ble Shri. S.L.Jain, Member (J)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

D.S.Baweja
(D.S.BAWEJA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 523/99

Monday this the 30th day of August, 1999.

CORAM : Hon'ble Shri D.S.Bawej, Member (A)
Hon'ble Shri S.L.Jain, Member (J)

B.R.Tank,
Tradesman, Ticket No.57210,
C.NO. 48, Personnel Department,
Naval Dockyard, Mumbai.

... Applicant

By Advocate Shri S.S.Karkera

v/s.

1. Union of India through
the Flag Officer,
Commanding in Chief,
Western Naval Command
Headquarters, 1st Floor,
Shahid Bhagat Singh Road,
Mumbai.

2. The Admiral Superintendent,
Naval Dockyard, S.B.Road,
Lion Gate, Mumbai.

3. The Personnel Manager,
Naval Dock Yard, S.B.Road,
Lion Gate, Mumbai.

... Respondents

By Advocate Shri V.S.Masurkar

ORDER (ORAL)

(Per: Shri D.S.Bawej, Member (A))

This OA. has been filed by the applicant
challenging the imposition of penalty of removal
from service.

2. Heard Shri S.S.Karkera, learned counsel for the applicant and Shri V.S.Masurkar, learned counsel for the respondents.

3. From the material brought on record, it is noted that the applicant has filed an appeal on 16.12.1998 and the same is under consideration of the appellate authority as per the letter of the respondents brought on record by the applicant at Exhibit-'A'. In view of this, it is considered expedient to issue direction to the appellate authority to dispose of the pending appeal of the applicant within a stipulated period. ~~.....~~

4. In view of the above, the OA. is disposed of ^{at the stage of admission} with a direction to the respondents to consider and dispose of the appeal of the applicant dated 16.12.1998 by a speaking order within a period of four months from the date of receipt of a copy of this order. Delay if any in filing the appeal dated 16.12.1998 shall be condoned by the appellate authority. All contentions raised in the OA. challenging the punishment order are left open. No order as to costs.

S.L.JAIN
(S.L.JAIN)
MEMBER (J)

D.S.BAWEJA
(D.S.BAWEJA)
MEMBER (A)

mrj.